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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO. 164/90
M.P. NO. 1924/91 in
O.A. NO. 1656/88

Decided on : 21.1.1992

R. C. Nigam ... Petitioner

Vs.

Shri S. M. Vaish, General
Manager, Northern Railway,
New Delhi ... Respondent

CORAM

HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
HON'BLE MR. P. C. JAIN, MEMBER (A)

Petitioner in person

Shri B. N. Mani, Counsel for Respondents

ORDER (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

We are satisfied that the judgment of the Tribunal has since been complied with. Seniority has been fixed and pro forma promotion has already been accorded, as is clear from Annexures A-1 and A-2 produced by the respondents along with their reply.

2. Whereas the petitioner, who appeared in person, submitted that he has not got the monetary benefits flowing from these orders, learned counsel for the respondents submitted that the petitioner being on leave obviously has not gone to receive the necessary monetary benefits that are made available to him. The learned counsel rightly and fairly submitted that whatever amount the petitioner is entitled to, the same will be paid to him. There are no good reasons to believe that the same

would not be accorded to the petitioner within a reasonable time. In the circumstances, no further action is called for under the Contempt of Courts Act. The proceedings are accordingly dropped and the rule is discharged. No costs.

as

(P. C. JAIN)
MEMBER (A)

21.1.1992

V. S. Malimath
(V. S. MALIMATH)
CHAIRMAN